

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 13703-13704/2019

(Arising out of impugned final judgment and order dated 02-04-2019 in WP No. 3673/2018 and order dated 02-05-2019 in RPL No. 20/2019 passed by the High Court Of Judicature At Bombay)

BENEDICT DENIS KINNY

Petitioner(s)

VERSUS

TULIP BRIAN MIRANDA & ORS.

Respondent(s)

(FOR I.R. and IA No.88581/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.88582/2019-EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 19732/2019 (IX)

(FOR I.R. and IA No.113061/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.113062/2019-EXEMPTION FROM FILING O.T.)

Date : 05-02-2020 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Sudhanshu S. Choudhari, AOR
Chintamani Bhangoji, Adv.
Mr. Yogesh Kolte, Adv.
Mr. Mahesh P. Shinde, Adv.
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For Respondent(s) Mr. C.A. Sundaram, Sr. Adv.
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Mr. Amol V. Deshmukh, Adv.
Mr. Abhishek Gupta, Adv.

R-5 Mr. Sidharth Bhatnagar, Sr. Adv.
Mr. Prahalad Paranjape, Adv.
Mr. Mehul M. Gupta, Adv.
Mr. Aditya Sidhra, Adv.
Mr. R. P. Gupta, AOR

Mr. Ashish Wad, Adv.
Mrs. Jayashree Wad, Adv.
Mr. Sidharth Mahajan, Adv.

Ms. Sukriti Jaggi, Adv.
Mr. Ajeyo Sharma, Adv.
M/S. J S Wad And Co.

State

Mr. Arun R. Pedneker, Adv.
Mr. Hitesh Kumar Sharma, Adv.
Mr. Sachin Patil, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

Arguments heard.

Judgment reserved.

Written submissions be filed within two days.

(MEENAKSHI KOHLI)
AR-CUM-PS

(RENU KAPOOR)
COURT MASTER